



2026:KER:19648

WP(PIL) NO. 44 OF 2026

-1-

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN

&

THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

THURSDAY, THE 5<sup>TH</sup> DAY OF MARCH 2026 / 14TH PHALGUNA, 1947

WP(PIL) NO. 44 OF 2026

PETITIONER/S:

ADV. KULATHOOR JAISINGH  
AGED 47 YEARS  
S/O.LATE DEVANESAN, THUNDUVILA HOUSE, KULATHOOR,  
UCHAKKADA P.O., NEYYATTINKARA, THIRUVANANTHAPURAM,  
PIN - 695506  
BY ADV SRI.M.R.SARIN  
ADV. MUHAMMED SULFIKAR

RESPONDENT/S:

- 1 THE CHAIRMAN,  
PRIVILEGES AND ETHICS COMMITTEE, KERALA  
LEGISLATIVE ASSEMBLY LEGISLATURE COMPLEX, VIKAS  
BHAVAN.P.O, THIRUVANANTHAPURAM,, PIN - 695033
- 2 SECRETARY,  
KERALA LEGISLATIVE ASSEMBLY T THIRUVANANTHAPURAM,  
PIN - 695001
- 3 D. K. MURALI, MLA,  
SREE VEEDU, ATTINGAL ROAD, VENJARAMMOODU,



2026:KER:19648

WP(PIL) NO. 44 OF 2026

-2-

THIRUVANANTHAPURAM, PIN - 695607

SRI.N.MANOJ KUMAR-STATE ATTORNEY

THIS WRIT PETITION (PUBLIC INTEREST LITIGATION)  
HAVING COME UP FOR ADMISSION ON 05.03.2026, THE COURT ON  
THE SAME DAY DELIVERED THE FOLLOWING:



2026:KER:19648

WP(PIL) NO. 44 OF 2026

-3-

## JUDGMENT

SYAM KUMAR V.M., J.

Heard Mr. Muhammed Sulfikar representing Mr. M.R. Sarin, learned counsel for the petitioner and Mr. N. Manoj Kumar, learned State Attorney.

2. This writ petition is filed in public interest, seeking a direction to the 2<sup>nd</sup> respondent, the Secretary, Kerala Legislative Assembly, to consider and pass appropriate orders on Exhibit-P4 representation stated to have been submitted by the petitioner. In the said representation, the petitioner has challenged the validity and sustainability of the proceedings arising out of a complaint preferred by the 3<sup>rd</sup> respondent regarding a member of the Legislative Assembly which was forwarded by the Speaker of the Kerala Legislative Assembly to the 2<sup>nd</sup> respondent, and the same is presently stated to be pending before the Privileges and Ethics Committee of the Kerala Legislative Assembly.



2026:KER:19648

**WP(PIL) NO. 44 OF 2026**

-4-

3. At the outset, we note that the subject matter raised in this writ petition is presently pending consideration before the competent Committee of the Legislative Assembly and the same does not fall within the domain of this Court to intervene or entertain. It is trite and well settled that in matters falling within the jurisdictional purview of the Legislative Assembly, particularly those pending before the Privileges and Ethics Committee, the jurisdiction of this Court under Article 226 of the Constitution of India cannot be invoked. Proceedings before the Privileges and Ethics Committee of the Legislative Assembly have been afforded certain sacrosanctness under the constitutional scheme. The same cannot be meddled with by a citizen invoking the jurisdiction of this Court under Article 226 of the Constitution of India. We find that this writ petition is totally misconceived and not fit to be entertained. Moreover, it is also noted that the affected member of the Legislative



2026:KER:19648

**WP(PIL) NO. 44 OF 2026**

-5-

Assembly, the person who ought to be aggrieved, has neither approached this Court nor has he been arrayed as a party to these proceedings. On the said count too, we decline to entertain the writ petition.

4. The petition is dismissed accordingly.

Sd/-

**SOUMEN SEN  
CHIEF JUSTICE**

Sd/-

**SYAM KUMAR V.M.  
JUDGE**

uu/05.03.2026x



2026:KER:19648

WP(PIL) NO. 44 OF 2026

-6-

APPENDIX OF WP(PIL) NO. 44 OF 2026

**PETITIONER EXHIBITS**

- Exhibit P1 TRUE COPY OF THE ORDER DATED 28.1.2026  
IN CRIMINAL BAIL NO. 43/2026 OF  
SESSIONS COURT, PATHANAMTHITTA
- Exhibit P2 TRUE COPY OF THE COMPLAINT DATED  
13.1.2026 FILED BY THE 3RD RESPONDENT  
BEFORE THE EAKER OF KERALA, LEGISLATIVE  
ASSEMBLY DATED 13.01.2026
- Exhibit P2(a) THE TRUE COPY OF THE ENGLISH  
TRANSLATION REPRESENTATION FILED BY THE  
3RD RESPONDENT BEFORE THE SPEAKER OF  
KERALA, LEGISLATIVE ASSEMBLY DATED  
13.01.2026
- Exhibit P3 THE TRUE COPY OF THE REPRESENTATION  
FILED BY THE PETITIONER BEFORE SPEAKER  
OF KERALA LEGISLATIVE ASSEMBLY DATED  
3.2.2026
- Exhibit P3(a) THE TRUE COPY OF THE ENGLISH  
TRANSLATION OF REPRESENTATION FILED BY  
THE PETITIONER BEFORE SPEAKER OF KERALA  
LEGISLATIVE ASSEMBLY DATED 3.2 2026
- Exhibit P4 THE TRUE COPY OF THE REPRESENTATION  
FILED BY THE PETITIONER BEFORE 2ND  
RESPONDENT DATED 3.2.2026
- Exhibit P4(a) THE TRUE COPY OF THE ENGLISH  
TRANSLATION REPRESENTATION FILED BY THE  
PETITIONER BEFORE 2ND RESPONDENT DATED  
3.2.2026
- Exhibit P5 THE TRUE COPY OF THE REMINDER  
REPRESENTATION FILED BY THE PETITIONER  
BEFORE THE SPEAKER OF KERALA  
LEGISLATIVE ASSEMBLY DATED 13.2.2026
- Exhibit P5 (a) THE TRUE COPY OF THE ENGLISH  
TRANSLATION OF REMINDER REPRESENTATION



2026:KER:19648

WP(PIL) NO. 44 OF 2026

-7-

FILED BY THE PETITIONER BEFORE THE  
SPEAKER OF KERALA LEGISLATIVE ASSEMBLY  
DATED 13.2.2026